

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.33/Chd/Hry/2021

**Under Section 9 of the
Insolvency & Bankruptcy
Code, 2016**

In the matter of:-

Metro Tyres Ltd.

...Petitioner-Operational Creditor

Versus

Atlas Cycles (Haryana) Ltd.

....Respondent-Corporate Debtor

Present through Video Conferencing :-

Mr. Mayank Mathur, Advocate for the petitioner

Issue notice of defect with respect to compliance of Section 9(3)(b) and 9(3)(c) of the Code. The learned counsel for the petitioner is directed to take relevant steps for submission of fresh affidavit in this respect. The fresh affidavits in this regard shall be filed within a week. List the matter on 26.04.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(P.S.N. Prasad)
Member (Judicial)

April 07, 2021
AV